

(a) whether it is a fact that the basic passenger amenities are on the wane in the capital based Metro railway service;

(b) if so, the details thereof; and

(c) the details of the complaints lodged by the passengers during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) Delhi Metro Rail Corporation (DMRC) Ltd. has reported that basic passenger amenities are not on the wane in the National capital based Metro railway service.

(b) Does not arise.

(c) A total of 7274 complaints at the stations and 1234 online complaints are reported to have been received by DMRC from the passengers during the last two years under the heads electrical & mechanical, civil & structural, rolling stock, signalling & telecommunication / automatic fare collection, business rules, parking, property development, feeder services, security arrangement, customer facilitation, ticketing, operation and general issues.

Land Acquisition for Public Purpose

3036. PROF. ALKA BALRAM KSHATRIYA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 1636 given in Rajya Sabha on 11 March, 2010 and state the complete details of all chunks of land which initially have/had been acquired ostensibly for public purpose and later de-notified by the Order of Lt. Governor, Delhi U/S 48 (1) of L.A. Act, 1894 during the period 1994 to 2007 along with the names of concerned villages, its Khasra Nos. etc. and the specific reasons for de-notification recorded in the concerned case file in each case?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): The information is being collected and will be laid on the Table of the Sabha.

National Institute of Universal Design

3037. SHRIMATI BRINDA KARAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has taken steps to set up a National Institute of Universal Design as directed by the Eleventh Plan;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) to (c) The information is being collected and will be laid on the Table of the House.

Regularization of Jain Nagar, Karala, Delhi

3038. SHRI GIREESH KUMAR SANGHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Jain Nagar, Karala in Delhi is enlisted among the unauthorized colonies in Delhi and the said colony is adjacent to Lal Dora area;

(b) whether Government would accommodate it among Lal Dora;

(c) whether a number of Kashmiri refugees inhabit this colony;

(d) whether Government would regularize this colony, keeping in view the sorry plight of Kashmiri refugees;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) Yes, Sir. Government of National Capital Territory of Delhi (GNCTD) has informed that Jain Nagar, Karala figures in the list of unauthorized colonies, applied for regularization.

(b) No, Sir.

(c) GNCTD has informed that no such information is available with it.

(d) to (f) Only those colonies which fulfill the provisions specified in the revised Guidelines for regularization of unauthorized colonies issued by the Central Government and the Regulations notified by the Delhi Development Authority in this regard are to be regularized.

Road Link over Najafgarh Drain

3039. SHRI KISHORE KUMAR MOHANTY: Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 2597, Starred Question 305, Starred Question 289 and Unstarred Question 858 given in the Rajya Sabha on 6 September, 2007, 6 December, 2007, 23 July, 2009 and 26 November, 2009 respectively and state:

(a) whether Government proposes to construct the required road link over the Najafgarh drain (behind Nangli Sakrawati) in a manner that the drain is covered and the project improves the entire landscape of the area;